

**CC No. 294/2019 (Old CC No. 81/16)  
RC No. 221 2015 E 0005  
Branch: CBI/EO-III/New Delhi  
CBI Vs. M/s B.S. Ispat Ltd. & Ors.  
U/s 120-B r/w Section 420 and 406 IPC**

**10.08.2020**

*Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.*

*The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020 and No. 26 /DHC/2020 dated 30.07.2020.*

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

**Present:** Ld. Senior P.P. Sh. A.P. Singh and Advocate Ms. Tarannum Cheema for CBI.

Ld. Counsels Sh. Subhash Gulati and Sh. Manoj Arora for A-1 company M/s B.S. Ispat Ltd.

**Ld. Counsel Sh. Kumar Vaibhav for A-2.**

**Ld. Counsels Sh. Pramod Kumar Dubey and Sh. Hemant Shah for A-3.**

Ld. Sr. P.P. Sh. A.P. Singh seeks some time to file affidavit u/s 296 Cr.C of the witnesses whose deposition is formal in nature.

Heard allowed.

Ld. Sr. P.P. Sh. A.P. Singh has been requested to submit e-copy of the affidavits u/s 296 Cr.PC by the next date of hearing to Ld. Counsel for the accused persons and also to the Reader of this Court on the official email of the court. He has accordingly assured to do so. Hard copy thereof be also placed in the judicial file as and when normal functioning of the courts is resumed.

Ld. Counsel for the accused persons are also requested to apprise the Court as to whether they will be cross-examining those witnesses whose affidavits u/s 296 Cr. PC will be filed by Ld. Sr. P.P Sh. A.P. Singh, or not.

**Matter be now put up on 23.09.2020 for prosecution evidence.**

**The en-block dates i.e. 11.08.2020, 13.08.2020 and 14.08.2020 for recording of prosecution evidence as were already fixed in the present matter stands canceled.**

The present order has been dictated on phone to Steno Hukam Chand.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

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**(Bharat Parashar)  
Special Judge, (PC Act)  
(CBI), Court No. 608  
Rouse Avenue Court  
New Delhi  
10.08.2020**

**CRC No. 15/19 (Old CRC No. 19/18)  
ECIR/NGSZO/03/2015**

**Directorate of Enforcement Vs. M/s Sunil Hi-tech Engineers Limited & Ors  
U/s. Section 45 of Prevention of Money Laundering Act (PMLA), 2002 for  
offence u/s 3,4 of Prevention of Money Laundering Act, 2002**

**10.08.2020**

*Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.*

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**The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:**

Present: Ld. Special PP Sh. N.K. Matta and Ld. Special P.P.; Ms. Tarannum Cheema for Directorate of Enforcement.

Ld. Counsel Ms. Sonam Gupta and Sh. Devansh Arya for A-7 Suren Jain.  
A-7 Suren Jain is also present.

**E-APPLICATION DATED 07.08.2020 ON BEHALF OF ACCUSED NO. 7  
SUREN JAIN SEEKING PERMISSION TO TRAVEL ABROAD.**

It has been submitted by Ld. Counsel Ms. Sonam Gupta that in order to visit his daughter, applicant/accused Suren Jain intends to travel abroad i.e. New York, United States of America from 26.08.2020 to 13.09.2020.

Ld. Counsel Ms. Sonam Gupta further submitted that a FDR for a sum of Rs. 20 lacs which was submitted by accused/applicant Suren Jain on 07.12.2019 while complying with the conditions imposed by the court, when he earlier travelled abroad, is already available in Court record, as the same was not taken back by him after his return to india.

E- copy of the reply to the aforesaid application has been filed by Ld. Special PP Sh. N.K. Matta and Ld. Special PP Ms. Tarannum Cheema for ED. They have strongly objected the grant of permission to accused/applicant to travel abroad, stating that the present matter is fixed for 07.09.2020 and due to the present situation of Covid-19 pandemic the accused/applicant may get stuck abroad and the same may cause delay in trial. It has been submitted that the accused/applicant may also misuse the permission and may not return to face trial. It was also submitted that in case any such permission is granted then on the date fixed in the matter accused/applicant should not travel abroad unless and until specific permission in this regard is sought from this Court.

Ld. Counsel Ms. Sonam Gupta however assured that during his stay abroad the accused/applicant will duly attend the Court proceedings on 07.09.2020 through video conferencing. She also submitted that she will be personally participating in the proceedings on the next date of hearing and assured that on account of accused traveling abroad, the further proceedings in the matter will not be hampered in any manner.

Heard. Perused.

Keeping in view the overall facts and circumstances of the case, coupled with the submissions made, I in the interest of justice, grant accused/applicant Suren Jain permission to visit New York, United States of

America from 26.08.2020 to 13.09.2020, subject to the following conditions:

1. *Permission is granted only for the purpose mentioned in the application.*
2. *Accused/applicant shall furnish FD in the sum of Rs. 20 Lacs.*
3. *Accused/applicant shall inform to IO and the Court about his arrival in India mentioning the details of the places visited by him along with the other details of the itinerary within seven days of his arrival. The applicant/accused shall also file the complete copy of his passport along with the copy of Visa in the court on his return.*
4. *Accused/applicant shall not tamper with the evidence nor try to influence any witness in any manner and will not use the permission granted to him so as to hamper the trial in any manner.*
5. *This permission shall be subject to other applicable rules and will not be deemed as directions to any other authority except the permission from the side of this Court.*
6. *His Advocate Ms. Sonam Gupta shall undertake to accept notice from the Court and from IO, if any, on behalf of accused/applicant in his absence and shall further undertake that in case the presence of accused/applicant is required during the aforesaid period he shall immediately intimate the accused/applicant and the accused/applicant shall return to India within 48 hours.*
7. *Accused/applicant shall intimate the Court about his contact addresses where he would be staying and his contact numbers.*

Ahalmd is directed to verify as to whether a valid FD of Rs. 20 lacs is already available on Court record, and, if yes, then the same shall be considered for the purpose of fulfilling condition No. 2 of the present order.

However, the ED or the prosecuting agency shall be at liberty to seek modification of the conditions or even cancellation of bail, if at any stage it is found that the accused/applicant has misused or is misusing the liberty granted by this Court.

**The application is accordingly disposed of.**

**As prayed, a digitally signed copy of the order be supplied to Ld. Counsel for accused/applicant at her email-ID.**

**Matter be now put up on date already fixed i.e. 07.09.2020.**

The present order has been dictated on phone to Steno Hukam Chand.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

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**(Bharat Parashar)  
Special Judge, (PC Act)  
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Rouse Avenue Court  
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